

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 50007/2017

[Arising out of Order-in-Original No. IND-EXCUS-000-COM-047-15-16 dated 22.09.2016 passed by the Principal Commissioner, Central Excise Indore (MP)]

KUMAWAT ENTERPRISES.

49, Shradha Shri Colony
Near Ravi Shankar Nagar
M R 9 Road, Indore.

APPELLANT

Vs.

**Commissioner of Central Excise,
Customs and Service Tax, INDORE**

RESPONDENT

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Ravi Kapoor, Authorised Representative

CORAM:

HON'BLE Mr.JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing : **06/03/2023**

Date of Decision : **06/03/2023**

FINAL ORDER No. 50292 /2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**